

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2183  
TO BE ANSWERED ON 05.08.2024**

**STATUS OF CHILD LABOURERS**

**†2183. SHRI VISHNU DAYAL RAM:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether child labourers from Jharkhand State are made to work in certain parts of the country;**
- (b) the total number of child labourers in the country and particularly in Jharkhand;**
- (c) whether the Government has any data regarding children of Jharkhand being taken to other parts of the country for labour; and**
- (d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): The Child and Adolescent Labour (Prohibition & Regulation) Act 1986, provides for complete prohibition of work or employment of children below 14 years in any occupation and processes and adolescents in the age group of 14 to 18 years in hazardous occupations and processes.**

**As per “Crime in India” a publication of National Crime Records Bureau, 751 number of cases were registered in the country including 6 number of cases in Jharkhand during calendar year 2022 under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986.**

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